

ADDENDUM TO FORM G

(Under Regulation 36A (1) of the Insolvency and Bankruptcy (insolvency Resolution Process of Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF M/S RASHMI REALTY BUILDERS PRIVATE LIMITED

(FOR SPECIFIC PROJECT - RASHMI STARCITY PHASE II & III")

This is an addendum to Form G published on 19 August 2026 for extension of timelines

The revised timelines shall be as follows

SL.	RELEVANT PARTICULARS	
1.	Last date for receipt of expression of interest	24.09.2026 (Originally 03.09.2026)
2.	Date of issue of provisional list of prospective resolution applicants	04.10.2026 (Originally 13.09.2026)
3.	Last date for submission of objections to provisional list	09.10.2026 (Originally 18.09.2026)
4.	Date of issue of final list of prospective resolution applicants	19.10.2026 (Originally 28.09.2026)
5.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	24.10.2026 (Originally 03.10.2026)
6.	Last date for submission of resolution plans	23.11.2026 (Originally 02.11.2026)

Note: All other details not specifically amended by this publication shall remain same as per the Form G dated August 19,2026.

Sd/-

Purusottam Behera

Resolution Professional

In the matter of RASHMI REALTY BUILDERS PRIVATE LIMITED

(RASHMI STARCITY PHASE II AND III)

Registration No: IBBI/PA-002/IP-00940/2019-20/12993

AFA Valid upto: 31.12.2026

IBBI Registered Address: Flat No.402, Sai Prasad Building, Sion Kamgar CHS, Road No-29, Sion (East) Mumbai - 400022

Email ID: ibc.rashmirealty@gmail.com;
purusosbbj@yahoo.com,



Date: 03 September, 2026

Place: Mumbai

FINANCIAL EXPRESS

S. V. TRADING & AGENCIES LIMITED

CIN: L51909MH1902PLC02209
 Regd. Office: Unit No. 45, Lower Ground, The Tech Centre Co Op Premises Soc Ltd,
 Near D.M. Nagar, Khar, Mumbai, Maharashtra, India, PIN- 400007
 Website: www.svtrading.com E-mail ID: svtrading@svtrading.com

NOTICE

40th ANNUAL GENERAL MEETING OF THE COMPANY

This is to inform that 40th Annual General Meeting (AGM) of the Members of S. V. Trading & Agencies Limited (the Company) will be held on **Wednesday, September 30, 2026** through Video Conferencing (VC)/Other Audio-Visual Means (OAVM) facility to be provided by the Central Depository Services (India) Limited (CDSL) in compliance with applicable provisions of the Companies Act, 2013 (the Act) and Rules framed thereunder.

2. In compliance with the provisions of General Circular No. 03/2025 dated 22.09.2025 and all other circulars issued by the Ministry of Corporate Affairs, Government of India (MCA) in this regard, (collectively referred to as "MCA Circulars") read with applicable SEBI Circulars in this regard and in compliance with Section 101 and Section 108 of the Companies Act, 2013, read with Rule 18 of the Companies (Management and Administration) Regulations, 2014, and Regulation 36 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Notice of the AGM along with the Annual Report for the Financial Year 2025-26 will be sent via electronic mode to those Members whose email addresses are registered with the Company's Depository Participants (DPs).

3. To ensure receipt of the AGM Notice, Annual Report, and user credentials for remote e-voting, Members who have not yet registered or updated their email addresses are requested to do so by following the procedure advised below:

For Electronic Form (Demat Account Holders): Members holding shares in electronic form are requested to contact and register/update their email addresses, mobile numbers, and bank account details directly with their respective Depository Participants (DPs) through whom they maintain their demat accounts. The Company or its RTA cannot act on direct requests for electronic forms.

For Physical Form (Paper Certificate Holders): Members holding shares in physical form who have not registered/updated their email addresses are requested to submit a scan of a signed request letter specifying their Name, Folio Number, Mobile Number, and Email Address, along with a self-attested copy of their PAN Card and Form IDR-1, to the Company's Registrar and Share Transfer Agent (RTA), MUFG India Private Limited at investorhelpline@mfg.com or rtatransferagents@india-private.com.

4. Members to cast their votes electronically on all resolutions set forth in the AGM Notice. The detailed instructions and login process for e-voting will be provided under the AGM Notice sent to your registered email ID.

5. The Notice of AGM and Annual Report will also be available on the website of the Company i.e. www.svtrading.com, website of the Stock Exchange i.e. www.bseindia.com and on the website of CDSL i.e. www.cdsl.co.in.

By Order of the Board of Directors

For S. V. Trading & Agencies Limited

Sd/- Shashank Mehta

Company Secretary and Compliance Officer

ICBI M. No. A62812

Place: Mumbai

Dated: September 02, 2026

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(FOR SPECIFIC PROJECT - RASHMI STARCHY PHASE II & III) This is an addendum to Form G published on 19 August 2026 for extension of timelines

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Sd/- Parvotam Behra

Reason: Professional

In the matter of RASHMI REALTY BUILDERS PRIVATE LIMITED

(RASHMI STARCHY PHASE II & III)

Registration No: BBIPA-002/1P-000402/19-20/12963

AFA Valued upto: 31.12.2026

IBBI Registered Address: Plot No. 402, 3rd Floor, Building, 3rd Floor, CHS, Road No. 29, 3rd Floor, CHS, Mumbai - 400022

Email ID: dr.rashmirealty@gmail.com; parvotambehra@yahoo.com

Date: 03 September, 2026

Place: Mumbai

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३.०१.०१-२०२६ सभा-महापौर	प्रशासनिक कार्य, धर्म, समाज इ. (सह-व्यवस्थापक)	अधिकारी - ६ वृत्त पोस्ट अधिकारी, पंचायत के धर्म, समाज,
सहायक- प्रशिक्षण अधिकारी, समाजिक कार्य, पंचायत के धर्म, समाज		